

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 405/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for 4 assets under “Line bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening for Western Region”.
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 11 others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted as under:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff block and determination of transmission tariff of 2019-24 tariff period in respect of the following assets under “Line bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening for Western Region”:
- i) Asset-A1: 765 kV Line bay & 3x80 MVAR line reactor at 765 kV Vadodara GIS for Vadodara-Dhule Transmission Line (IPTC);
 - ii) Asset-B1: 765 kV Line bays & 3x80 MVAR Switchable line reactor at 765 kV Jabalpur Pooling Sub-station;
 - iii) Asset-B2: 765 kV Line bays & 3x80 MVAR line reactor at 765 kV Indore Sub-station
 - iv) Asset-B3: Extension of 765 kV Aurangabad Sub-station for 765 kV S/C Line bay.
- b. The assets were put into commercial operation during 2014-19 tariff period. Time over-run in case of Asset-A1 was condoned in order dated 25.5.2016 in Petition No. 66/TT/2015 and in case of Asset-B1, Asset-B2 and Asset-B3 vide order dated



20.9.2017 in Petition No. 227/TT/2014. The initial spares claimed are within the norms.

- c. Additional information sought through Technical Validation letter was filed vide affidavit dated 26.11.2020 with details of ACE, IDC and Form 5. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 30.3.2021.
- d. The Commission in order dated 20.9.2017 in Petition No. 227/TT/2014 held that the transmission charges of the subject transmission assets from COD to the COD of the downstream network shall be borne by Bhopal Dhule Transmission Company Limited (BDTCL). BDTCL has filed an appeal before APTEL, being Appeal No. 272/2018, against the said order of the Commission.

3. The representative of MPPMCL submitted that the reply on behalf of MPPMCL has been filed vide affidavit dated 5.6.2020 and requested to consider the same.

4. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

